



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

[www.rbi.org.in](http://www.rbi.org.in)

RBI/2014-15/255

UBD.BPD.PCB.Cir.No.18 /14.01.062/2014-15

October 7, 2014

The Chief Executive Officer  
All Primary (Urban) Co-operative Banks

Dear Madam / Sir,

**Implementation of Section 51-A of UAPA, 1967 -  
Updates of the UNSCR 1988(2011) Taliban Sanctions List**

Please refer to our [circular UBD.BPD.\(PCB\).Cir.No.10/14.01.062/2014-15](http://www.rbi.org.in/circular/UBD.BPD.(PCB).Cir.No.10/14.01.062/2014-15) dated **August 27, 2014** on the captioned subject. We have since received from Government of India, Ministry of External Affairs, UNP Division, copy of press release regarding 6th update, dated September 23, 2014 (copy enclosed) regarding changes made in the "1988 Sanctions List", i.e. list of Individuals and entities linked to Taliban.

2. The press releases concerning amendments to the list are available at <http://www.un.org/sc/committees/1988/pressreleases.shtml> and press release pertaining to 6th update is available at :

<http://www.un.org/News/Press/docs//2014/sc11573.doc.htm>

The updated Taliban Sanctions list is also available :

a. in PDF format at <http://www.un.org/sc/committees/1988/pdf/1988List.pdf>

b. in XML format at <http://www.un.org/sc/committees/1988/1988List.xml>

c. in HTML format at <http://www.un.org/sc/committees/1988/1988List.htm>

3. Primary (Urban) Cooperative Banks are required to update the list of individuals / entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, banks should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

4. UCBs are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circular UBD.CO.BPD.PCB.Cir.No.21/12.05.001/2009-10](http://www.rbi.org.in/circular/UBD.CO.BPD.PCB.Cir.No.21/12.05.001/2009-10) dated November 16, 2009 and ensure meticulous compliance to the Order issued by the Government.

शहरी बैंक विभाग, केंद्रीय कार्यालय, गारमेट हाउस, पहली मंज़िल, डॉ. एनी बेसेंट मार्ग, वरली, मुंबई - 400018 भारत  
फोन: 022 - 2493 9930 - 49; फ़ैक्स: 022 - 2497 4030 / 2492 0231; ई-मेल: [rbiubdco@rbi.org.in](mailto:rbiubdco@rbi.org.in)

Urban Banks Department, Central Office, Garment House, 1<sup>st</sup> Floor, Dr. Annie Besant Road, Worli, Mumbai - 400018, India

Phone: 022 - 2493 9930 - 49; Fax: 022 - 2497 4030 / 2492 0231; E-mail: [rbiubdco@rbi.org.in](mailto:rbiubdco@rbi.org.in)

**हिंदी आसान है, इसका प्रयोग बढ़ाइए**

चेतावनी: भारतीय रिज़र्व बैंक द्वारा ई-मेल, डाक, एसएमएस या फोन कॉल के जरिए किसी की भी व्यक्ति की जानकारी जैसे बैंक के खाते का ब्यौरा, पासवर्ड आदि नहीं मांगी जाती है। यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी तरीके से जवाब मत दीजिए।

Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers.



5. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals / entities are concerned, action should be taken as detailed in paragraph 7 of the circular dated November 16, 2009, mentioned above. UCBs are also advised that any request for delisting received by any bank, is to be forwarded electronically to Joint Secretary (IS-I), Ministry of Home Affairs (MHA), Government of India for consideration.

Yours faithfully,

(Scenta Joy)  
General Manager